

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 324/TL/2024**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member**

**Date of Order: 31<sup>st</sup> January, 2025**

**In the matter of**

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to POWERGRID Beawar-Mandsaur Transmission Limited.

**And**

**In the matter of**

**POWERGRID Beawar - Mandsaur Transmission Limited,  
(erstwhile Beawar - Mandsaur Transmission Limited),  
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited).  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110016.**

**Address for Correspondence:**

C/o ED (TBCB), Power Grid Corporation of India Limited  
Saudamini, Plot no.2, Sector -29, Gurgaon-122001.

**...Petitioner**

**Vs**

**1. Central Transmission Utility of India Limited,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon 122001.**

**2. PFC Consulting Limited,  
9th Floor, A-Wing, Statesman House,  
Connaught Place, New Delhi-110001.**

**3. Acme Cleantech Solutions Private Limited,  
Plot No. 152, Sector-44,  
Gurugram-122002, Haryana.**

**4. Teq Green Power XV Private Limited,  
8th Floor, DLF Square, Jacaranda Marg,  
DLF Phase-2, Sector-25, Gurugram-122002, Haryana.**

**5. Eden Renewable Cadet Private Limited,**  
Unit No. 236 B & C, First Floor,  
DLF South Court, Saket, Delhi-110017.

**6. Enren-I Energy Private Limited,**  
Sixth Floor, Unit No. 3,4 & 5, Fountainhead Tower-2,  
Viman Nagar,  
Phoenix City, Pune- 411014, Maharashtra.

**7. Avaada Energy Private Limited,**  
C-11, Sector-65, Gautam Buddha Nagar,  
Noida, Uttar Pradesh.

**8. Anboto Solar Private Limited,**  
Level 1, Southern Park Building,  
D-2 District Centre Saket, New Delhi -110017.

**9. Gamma Renewables India Project One Private Limited,**  
208, Tower B, Pioneer Urban Square,  
Sector 62, Gurugram-122005, Haryana.

**10. ReNew Sun Power Pvt. Limited,  
Auxo Sunlight Private Limited,**  
Commercial Block -1, Golf Course Road,  
DLF City, Zone 6, Sector 43, Gurgaon-122009.

**11. Juniper Green Energy Private Limited,**  
Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,  
Sector 32, Gurugram, Haryana.

**12. AMP Energy Green Private Limited,**  
309, Rectangle One, Behind Sheraton Hotel,  
Saket, New Delhi-110017.

**13. ABREL (RJ) Projects Limited,  
Aditya Birla Renewables Subsidiary Limited,**  
8<sup>th</sup> Floor, Parsvnath Capital Towers,  
Bhai Vir Singh Marg,  
New Delhi.

**14. ReNew Solar Power Pvt. Limited,  
Auxo Sunlight Private Limited,**  
Commercial Block -1, Golf Course Road,  
DLF City, Zone 6, Sector 43, Gurgaon- 122009.

**15. Radiant Star Solar Park Private Limited,**  
D59, Sector 63, Noida, Uttar Pradesh.

**16. Helia Energy Park Private Limited, C/o Provoltus Energy,**

Corporatedge, Level 6, Two Hoizon Centre,  
Golf Course Road Gurugram, Haryana.

**17. EG Saur Urja Pvt. Limited,**  
D.No.8-2-610/68/1,2,3, Accord Blu,  
5th Floor Road.No.10,  
Banjara Hills, Hyderabad Telangana.

**18. SPRNG Pavana Urja Private Limited,  
SPRNG Power Pvt. Limited,  
SPRNG Akshaya Urja Private Limited,  
SPRNG Energy Private Limited**  
A -001, Upper Ground, P-5,  
Pentgaon Tower, Magarpatta City Hadapsar,  
Pune Maharashtra-411028.

**19. Green Infra Clean Wind Technology Limited,  
Green Infra Clean Solar Farms Limited,**  
5<sup>th</sup> Floor, Tower C, Building No. 8,  
DLF Cybercity, Gurugram-122002, Haryana.

**20. Utkrrisht Solar Energy Private Limited,**  
Unit No 208 & 209, Tower B,  
Pioneer Urban Square, Second Floor,  
Sector 62, Gurugram- 122005, Haryana.

**21. Juniper Green Stellar Private Limited,  
Juniper Green Beta Private Limited,  
Juniper Green Energy Private Limited,**  
Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,  
Sector 32, Gurugram, Haryana.

**22. BN Hybrid Power-1 Private Limited,  
BN Dispatchable-1 Private Limited,**  
Unit 4A, 2<sup>nd</sup> Floor, Infinity Tower A,  
DLF Cyber City, Gurugram-122002, Haryana.

**23. Cannice Renewables Energy Private Limited,**  
401, D-1, 4<sup>th</sup> Floor, Salcon Rasvillas,  
Saket District Centre, Saket, Delhi.

**24. NTPC Renewable Energy Limited,**  
NETRA Building, E-3, Ecotech-II, Udyog Vihar,  
Greater Noida-201306.

**25. Luceo Solar Private Limited,**  
Office 203, Pentagon P-3, Level 2,  
Magarpatta City Hadapsar,  
Pune- 411028, Maharashtra.

**26. Serentica Renewables India Private Limited,**  
DLF Cyber Park, 9th Floor,  
Udyog Vihar Sector 20,  
Phase 3, Gurugram, Haryana.

**27. Abu Renewables India Private Limited,**  
14<sup>th</sup> Floor, Tower B, Vatika Towers,  
Suncity Sector-54, Gurgaon, Haryana.

**28. Frugal Energy Private Limited,**  
D59, Sector 63, Noida, Uttar Pradesh.

**29. Seven Renewable Power Private Limited,**  
S2904, 29<sup>th</sup> Floor, World Trade Centre,  
Brigade Gateway Campus, Karnataka.

**30. Bhadla Three SKP Green Ventures Private Limited,**  
First floor, B2/18, Gandhi Path,  
Chitrakoot Scheme Vaishali Nagar,  
Jaipur, Rajasthan.

**31. TP Surya Limited,**  
**C/o The Tata Power Company Limited,**  
Corporate center A,  
Sant Tukaram Road,  
Carnac Bunder, Mumbai-400009, Maharashtra.

**32. Surya Manthan Renewable Energy Private Limited,**  
401, D-1, 4<sup>th</sup> Floor, Salcon Rasvillas Saket District Centre,  
Saket, Delhi.

**33. Proteus Energy Private Limited,**  
9<sup>th</sup> Floor, My Home Twitza, Plot No.30/A,  
TSIIC Hyderabad Knowledge City,  
Raidurg Hyderabad-500081, Telangana.

**34. Juniper Green Cosmic Private Limited,**  
Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,  
Sector 32, Gurugram, Haryana.

**35. MRS Buildvision Private Limited,**  
306A, D-2, Southern Park,  
Saket District Centre, Saket- 110017, New Delhi.

**36. Sunbreeze Renewables Nine Private Limited,**  
Office No 520, P-5<sup>th</sup> Floor,  
Urbtech Building Park, Sector-153, Noida,  
Gautam Buddha Nagar- 201301, Uttar Pradesh.

**37. Sunsure Solarpark RJ One Private Limited,**

**Sunsure Solarpark Fourteen Private Limited,**  
1101A-1107, 11<sup>th</sup> Floor,  
BPTP Park Centra Jal Vayu Vihar,  
Sector 30, Gurugram-122001, Haryana.

**38. Saimaa Solar Private Limited,**  
5<sup>th</sup> Floor, North Tower,  
M3M Tee Point, Sector65 Golf Course Extension Road,  
Gurgaon-122018, Haryana.

**39. SPRNG Power Private Limited,  
SPRNG Urja Private Limited,  
SPRNG Akshaya Urja Private Limited,  
SPRNG Energy Private Limited,  
SPRNG Pavana Urja Private Limited,**  
Off A -001, Upper Ground, P-5,  
Pentgaon Tower, Magarpatta City Hadapsar,  
Pune-411028, Maharashtra.

**40. Adani Solar Energy AP Three Limited,**  
4th Floor, South Wing, Adani Corporate House Shantigram,  
S G Highway, Ahmedabad-382421, Gujarat.

**41. Shudh Solar Power Private Limited,**  
Shop No. 303, City Pearl, Opp. Ganguar Hotel,  
M.I. Road, Jaipur- 302001, Rajasthan.

**42. Hazel Hybren Private Limited,  
Furies Solren Private Limited,**  
B-Block, 6<sup>th</sup> Floor, Embassy 247,  
Vikhroli West, Mumbai-400083, Maharashtra.

**43. Solarcraft Power India 4 Private Limited,**  
109, First Floor, Rishabh IPEX Mall,  
IP Extension Patparganj, Delhi-110092.

**44. AM Green Energy Private Limited,**  
My Home Twitza, 5<sup>th</sup> Floor, Plot No. 30/A,  
Survey No. 83/1 APIIC Knowledge,  
city of Rai Durg, Rangareddy district,  
Hyderabad-500081, Telangana.

**45. Iraax International (Opc) Private Limited,**  
R-3, Tilak Marg, civil Lines,  
Jaipur-302005, Rajasthan.

**46. Clean Max Gamma Private Limited,**  
First Floor, Clean Max Enviro Energy Solutions Private Limited,  
The Peach Tree Complex,  
Sushant Lok Phase I, Gurugram-122009, Haryana.

**47. Deshraj Solar Energy Private Limited,**  
Plot no 51 & 51, M-Powered Building,  
Phase-IV, Udyog Vihar, Gurgaon.

**48. First Energy Private Limited,**  
Unit No. 601, 6th Floor, Cello Platina,  
Fergusson College Road, Shivajinagar,  
Pune- 411005, Maharashtra.

**49. Project Nine Renewable Power Private Limited,**  
S 2904, 29<sup>th</sup> Floor, World Trade Center,  
Brigade Gateway Campus, #26/1,  
Dr. Rajkumar Road,  
Malleswaram – Rajaji Nagar, Bangalore–560055.

**50. Chandigarh Electricity Department,**  
UT-Chandigarh, Div-11, Opposite, Transport Nagar,  
Industrial Area Phase - I, Chandigarh.

**51. BSES Rajdhani Power Limited,**  
AVP (PMG), PMG Office, 2<sup>nd</sup> Floor B-Block,  
Nehru Place-110019, New Delhi.

**52. BSES Yamuna Power Limited,**  
Asstt. Vice President (PMG),  
Shakti Kiran Bldg, Second Floor,  
Karkardooma, New Delh-110032

**53. New Delhi Municipal Council,**  
AAO (Commercial), 19<sup>th</sup> Floor, NDMC, Palika Kendra,  
Sansad Marg-110001, New Delhi.

**54. Tata Power Delhi Distribution Limited,**  
Power Management Group,  
Technology Centre, Near PP-3 Grid Sub Station,  
Opp. PP Jewellers, Netaji Shubhash Place,  
Pitampura-110034, New Delhi.

**55. Himachal Pradesh State Electricity Board,**  
PR&ALDC, HPSEB Ltd., 132 KV S/S Tutu,  
Shimla-171011, Himachal Pradesh.

**56. Haryana Power Purchase Centre,**  
Shakti Bhawan, Energy Exchange,  
Panchkula Haryana

**57. Power Development Department,**  
Jammu Jammu SLDC Building, Ist Floor, Gladni,  
Power House Narwal, Jammu, J&K.

**58. Punjab State Power Corporation Limited,**  
Shed No. T-1A, Thermal Designs,  
Patiala-147001, Punjab.

**59. HVDC Dadri, POWERGRIDPOWERGRID,**  
B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**60. HVDC Rihand, POWERGRIDPOWERGRID,**  
B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**61. Ajmer Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited, 132 KV,  
Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**62. Jodhpur Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited,  
132 KV, Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**63. Jaipur Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited,  
132 KV, Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**64. North Central Railway,**  
DRM Office Nawab Yusuf Road  
Lucknow-211011.

**65. Uttarakhand Power Corporation Limited,**  
Urja Bhawan, Kanwali Road,  
Dehradun-248001.

**66. Uttar Pradesh Power Corporation Limited,**  
Fund Management,  
Shakti Bhawan, 14 Ashok Marg,  
Lucknow, UP.

**67. AD Hydro Power Limited,**  
Bhilwara Towers, A-12, Sector-1, Noida-201301.

**68. GMR Kamalanga Energy Limited,**  
25/1 Skip House, Museum Road,  
Museum Road,

Bangalore–560025, Karnataka.

**69. MB Power (Madhya Pradesh) Limited,**  
239, Okhla Industrial Estate,  
Phase –III, New Delhi-110020.

**70. HVDC Agra, POWERGRID,**  
B-9, Qutub Institutional Area, New Delhi.

**71. HVDC Balia, POWERGRID,**  
B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**72. HVDC Bhiwadi, POWERGRID,**  
B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**73. HVDC Kurukshetra, POWERGRID,**  
B-9, Qutub Institutional Area,  
Katwaria Sarai-110016, New Delhi.

**74. Northern Indian Railway,**  
Sr. DEE, TRD, Delhi Division Central Delhi.

**75. Noida Power Company Limited,**  
Electric Sub Station Knowledge Park IV,  
Greater Noida-201310.

**76. Northern Railways,**  
Sr. DEE/ TRD, DRM Office,  
Hazratgan, Lucknow–226001.

**77. Chhattisgarh State Power Distribution Co. Limited,**  
CSPDCL, Post: Sundernagar, Dangania,  
Raipur-492013.

**78. Goa Electricity Department-WR,**  
Goa Electricity DeptCurti,  
Ponda-403401.

**79. Gujarat Urja Vikas Nigam Limited,**  
Sardar Patel Vidyut Bhavan,  
Racecourse Vadodara–390007.

**80. Heavy Water Board,**  
O Floor, Vikram Sarabhai Bhavan,  
Trombay, Anushaktinagar,  
Mumbai–400094, Maharashtra.

**81. HVDC Bhadrawati, PGCIL,**

RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026, Maharashtra.

**82. HVDC Vindhyachal, PGCIL,**  
RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026, Maharashtra.

**83. M.P. Power Management Company Limited,**  
14, Shakti Bhawan, Rampur,  
Jabalpur- 482008.

**84. MSEDCL**  
Plot No 9, "Prakashgad",  
A K Marg, Bandra East,  
Mumbai-400051.

**85. ACB India Limited,**  
7<sup>th</sup> Floor, Corporate Tower,  
Ambience Mall, NH-8,  
Gurgaon-122001, Haryana.

**86. Torrent Power Limited,**  
**Torrent Power Limited,**  
Naranpura Zonal Office, Sola Road,  
Ahmedabad-380013.

**87. Thermal Powertech Corporation India,**  
6-3-1090, Clock C, Level 2, TSR, Towers,  
Rajbhavan Road,  
Somajiguda,  
Hyderabad-500082, Telangana.

**88. BARC,**  
Bhabha Atomic Research Centre,  
Anushakti Nagar,  
Mumbai-400085, Maharashtra.

**89. GMR Warora Energy Limited,**  
Plot B-1, GMR Warora Energy Ltd,  
Mohabala MIDC Growth Centre,  
Post – Warora,  
Dist–Chandrapur-442907, Maharashtra.

**90. HVDC Champa,**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,

Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026, Maharashtra.

**91. West Central Railway Head Office,**  
General Manager's Office,  
Electrical Branch, Jabalpur-482001.

**92. Western Railway,**  
Office of Chief Electrical Engineer Mumbai.

**93. DB Power Limited- Untied,**  
Opp. Dena Bank, C-31,  
G- Block Mumbai.

**94. Chhattisgarh State Power Trading Co. Limited,**  
2<sup>nd</sup> floor Vidyut Sewa Bhawan Raipur.

**95. TRN Energy Private Limited-Untied,**  
7<sup>th</sup> Floor, Ambience Office Block Gurugram.

**96. Adani Power (Mundra) Limited,**  
Adani Corporate House,  
Shantigram, Near Vaishnavdevi Circle,  
S G Road Ahmedabad-382421.

**97. Raigarh HVDC Station,**  
RPT HVDC Office, Hebbal,  
Bangalore-560094.

**98. Arcelor Mittal Nippon Steel India Limited,**  
27, AMNS House, 2th KM Surat Hazira road,  
Hazira-394270, Gujarat.

**99. Central Railway,**  
Pcee's Office, 2<sup>nd</sup> Floor Parcle Building,  
CSMT Mumbai-400001.

**100. Dadra and Nagar Haveli and Daman and  
Power Distribution Corporation Limited,**  
1<sup>st</sup> & 2<sup>nd</sup> Floor, Vidyut Bhavan,  
NexSilvassa & Daman.

**101. MPSEZ Utilities Limited,**  
3<sup>rd</sup> Floor, Adani Corporate House, Ahmedabad.

...Respondents

**Parties present:**

Shri L Aditya Mahesh, BMTL  
Shri Akshayvat Kislay, CTUIL

## ORDER

The Petitioner, POWERGRID Beawar - Mandsaur Transmission Limited, (erstwhile Beawar - Mandsaur Transmission Limited) (hereinafter referred to as the “Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for the “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part D” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Beawar-Mandsaur PS 765 kV D/c line along with 240 MVAR switchable line reactor for each circuit at each end • 765 kV, 240 MVAR switchable line reactors	24 months (22.8.2026)	100%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each

	<p>at Beawar – 2 Nos.</p> <ul style="list-style-type: none"> <li>• 765 kV, 240 MVAR switchable line reactors at Mandsaur PS – 2 Nos</li> <li>• Switching equipment for 765 kV, 240 MVAR switchable line reactors at Beawar – 2 Nos.</li> <li>• Switching equipment for 765 kV, 240 MVAR switchable line reactors at Mandsaur PS – 2 Nos.</li> <li>• Spare Reactor (1-ph, 1x80 MVAR) unit at 765/400 kV Beawar S/s</li> </ul>			other.
2.	<p>2 No. of 765 kV line bays each at Beawar S/s &amp; Mandsaur S/s</p> <ul style="list-style-type: none"> <li>• 765 kV line bays - 4 Nos. (2 Nos. each at Beawar S/s and Mandsaur PS)</li> </ul>			

Note:

*i) Developer of Mandsaur PS to provide space for 2 Nos. of 765 kV line bays at Mandsaur S/s along with the space for switchable line reactor.*

*ii) Developer of Beawar S/s to provide space for 2 Nos. of 765 kV line bays at Beawar S/s along with the space for switchable line reactor.*

- iii) Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned.
- iv) Switchable line reactors to be implemented with NGR bypass arrangement.

2. Based on the competitive bidding carried out by the PFC Consulting Limited (hereinafter referred to as “PFCCL”), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 1819.81 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 3.12.2024, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 3.12.2024 are extracted as under:

*“23. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **15.12.2024**.*

*24. It is noted that the CTUIL has not submitted the information called for vide ROP dated 17.10.2024. We express our strong displeasure over the conduct of the CTUIL in disregarding the direction for filing the details as mentioned in the said ROP. However, we again direct CTUIL to the file information called vide ROP dated 17.10.2024, on or before **6.12.2024**.”*

4. In compliance with the order dated 3.12.2024, CTUIL, vide its affidavit dated 6.12.2024, has submitted the following information called for and has submitted as under:

(i) With regard to SCOD of the Beawar sub-station, it is under implementation by Beawar Transmission Ltd. (a subsidiary of Sterlite Grid 27 Ltd.) with SCOD as 19.3.2025.

(ii) With regard to the Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements, the same is as under:

**a. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-A:**

Sr. No.	Elements	Status	Remarks
1	Bhinmal S/s	Existing	
2	Fatehgarh-III-Beawar 765kV D/c line	Under construction as part of Raj. SEZ Ph-III with SCoD as 19.03.2025	

**b. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-B:**

Sr. No.	Elements	Status	Remarks
1	Chittorgarh	Existing	
2	Fatehgarh-IV PS (Sec-II)	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as 22.08.2026	Mismatch of-1 days

**c. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-C:**

Sr. No.	Elements	Status	Remarks
1	Indore S/s	Existing	

**d. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-D:**

Sr. No.	Elements	Status	Remarks
1	Beawar S/s	Under construction as part of Raj. SEZ Ph-III with SCoD as 19.03.2025	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	Mismatch of -3 days

**e. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-E:**

Sr. No.	Elements	Status	Remarks
1	Chittorgarh-Banskantha 765kV D/c line	Existing	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	
3	Sirohi PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-B with SCoD as <b>22.08.2026</b>	Mismatch of +3 days

**f. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-F:**

Sr. No.	Elements	Status	Remarks
1	Fatehgarh-III PS (Sec-II)	Under construction as part of Raj. SEZ Ph-III with SCoD as 01.02.2025	
2	Sirohi PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-B with SCoD as <b>22.08.2026</b>	Mismatch of -77 days

**g. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-H1 & H2:**

Sr. No.	Elements	Status	Remarks
1	Indore- Bhopal 765kV S/c line	Existing	
	Indore- Itarsi 400kV D/c line	Existing	

	Astha S/s, Shujalpur S/s & Bhopal S/s	Existing	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	Mismatch of -57 days

(iii) With regard to the amendment in the TSA for alignment of the Projects, the BPCs (PFCCL and RECPDCL) have been requested to align the projects. Upon completion of this alignment, the necessary amendments will be carried out in the TSAs. In this regard, CTUIL has placed on the record the copies of relevant email communications.

(iv) With regard to the utilization of each of the packages A, B, C, D, E, F, H1, and H2 independently, or utilization of any package is dependent on another package, the Packages of Ph-IV Part-2 cannot be utilized independently for RE evacuation of granted connectivity. Further, as per the Gazette notification dated 4.9.2023, implementation of A, B, C, D, E, F, H1, and H2 packages of Ph-IV Part-2 shall be aligned. The matter was discussed in the meeting chaired by the Secretary (Power) on 2.8.2024, and it was decided that BPCs proceed with the handing over of SPVs. Further, as per the MOP minutes of the meeting to review the under-bidding projects held on 14.8.2024, Parts A, B, C, D, E are to be transferred by 16.8.2024. As per the deliberations in the above meeting, it was decided that since the bidding process of Part A, B, C, D, & E was completed in May 2024, awaiting other parts, i.e., F1, F2, and H1, to complete, is not appropriate as these parts are taking considerable time. Subsequently, CTUIL, vide email dated 19.8.2024, was advised to align all packages (Part-A to E). The matter was again discussed in the 22<sup>nd</sup> NCT meeting held on 23.8.2024, wherein the Central Electricity Authority (CEA) indicated that, as per the TSA condition, the Regional Load Dispatch Centre (RLDC) could address any minor

mismatches at the commissioning stage under the stipulated conditions. After deliberations, the NCT decided that RECPDCL should align its packages (Part-A, C, and E) with Part-B and D packages as of 22.8.2024.

5. We have considered the submissions of the CTUIL. Since the SPV was acquired on 22.8.2024 (i.e., effective date), the SCOD of the Part D project covered under the instant Petition is 22.8.2026, i.e., 24 months from the effective date. Further, as decided by the NCT in the 22<sup>nd</sup> NCT meeting held on 23.8.2024, all other packages (Parts -A, B, C, and E) are required to be aligned with the Part D Package. Therefore, there is no issue with regard to the alignment of the SCOD of the Part D Package covered under the present Petition.

6. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Amar Ujala (Hindi) on 12.12.2024. No suggestions/ objections have been received from members of the public in response to the public notice.

#### **Hearing dated 30.12.2024**

7. The matter was called out for the hearing on 30.12.2024. During the course of the hearing, the representative of the Petitioner submitted that no objections had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. The representative further informed regarding the change in the name of the Petitioner Company and sought permission to file an additional affidavit to this effect along with requisite documents. Additionally, he prayed for the grant of the transmission licence.

8. Vide Record of Proceedings dated 30.12.2024, the Petitioner was directed to

file an additional affidavit with respect to the change of name of the Petitioner company. In compliance with the Record of Proceedings dated 30.12.2024, the Petitioner, vide its affidavit dated 7.1.2025, submitted that the name of the Applicant company has been changed from “Beawar-Mandsaur Transmission Limited” to “POWERGRID Beawar-Mandsaur Transmission Limited” vide certificate dated 19.12.2024 issued by Registrar of Companies, Manesar, Gurgaon, Haryana.

9. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

*“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.*

*(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.*

*(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s).”*

10. In our order dated 3.12.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, vide its letter dated 9.9.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘POWERGRID Beawar - Mandsaur Transmission

Limited,' to establish Inter-State transmission system for "Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part D" on Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

11. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance

with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum

utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

12. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action

in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

13. The Petitioner has submitted that the name of the company has been changed from “Beawar – Mandsaur Transmission Limited” to “POWERGRID Beawar – Mandsaur Transmission Limited”. The certificate dated 19.12.2024 issued by the Registrar of Companies, Manesar, Plot Nos. 6,7, 8, Sector 5, IMT Manesar, Gurgaon-122050, Haryana, has been placed on record by the Petitioner. Accordingly, we have considered the submission of the Petitioner. Consequent to the issue of the certificate by the Registrar of Companies, Manesar, Gurgaon, Haryana, as noted above, we direct that the name of the licensee be changed from “Beawar – Mandsaur Transmission Limited” to “POWERGRID Beawar – Mandsaur Transmission Limited” in the Commission’s records.

14. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

15. With regard to compliance with Articles 5.1.1, 5.4, and 16.4 of the TSA, the Petitioner, vide its affidavit dated 22.8.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA read with the provisions of the Act.,

16. An extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

17. Petition No. 324/TL/2024 is allowed in terms of the above.

Sd/-  
**(Harish Dudani)**  
**Member**

sd/-  
**(Ramesh Babu V.)**  
**Member**

sd/-  
**(Jishnu Barua)**  
**Chairperson**